

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 850 of 2009

(Arising out of Order-in-original No. V.Adj/SCN/30-62/Th-II/08/315 dated 21-04-2009 passed by the Commissioner of Central Excise, Thane-II.)

RAYCHEM RPG LIMITED

.....Appellant

1/62, M.G. Road
Near Bharat Petroleum Pump
Of Western Express Highway
Post Satova;o. Vasai (W)
Thane 401209.

VERSUS

**Commissioner of Cenral Excise
THANE-II**

.....Respondent

3rd Flr., Navprabhat Chambers
Ranade Road
Dadar (W), Mumbai 400028

WITH

Excise Appeal No. 792 of 2010

(Arising out of Order-in-original No. 05/KLG/Th-II/2010 dated 25-01-2010 passed by the Commissioner of Customs, Central Excise, Thane-II.)

APPERANCE:

Shri S.S. Gupta, CA for the Appellant
Shri R.K. Dwivedi, Addl. Commissioner, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85093-85094/2020

Date of Hearing: 21-01-2020
Date of Decision: 21-01-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificates have been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with Section 127 (6) of Finance Act, 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John